

(b) Discussions are still going on.

Tube Wells in West Bengal

1697. Shri Subodh Hansda: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the targets fixed for West Bengal for drilling of deep tube wells for irrigation have not been fulfilled on account of shortage of funds; and

(b) if so, whether this fact was taken into account and whether any financial help was offered or is being offered to the State to fulfil its targets??

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) No.

(b) Does not arise.

Co-operative Farming Societies

1698. Shri Kolla Venkaiah: Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) the number of co-operative farming societies formed during 1963-64 in various States;

(b) the co-operative societies actually working in 1963-64 (including those formed before 1963-64) in various States; and

(c) the aid given to the societies referred to in part (a) above by the Central Government and the respective State Governments (State-wise)?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy): (a) The total number of co-operative farming societies formed during the year 1963-64 was 1256. The State-wise details are given in the statements laid on the Table of the House. [*Placed in Library. See No. LT-3705(i)/64.*]

(b) The total number of co-operative farming societies actually work-

ing in the year 1963-64 was 3,762. The State-wise details are given in the statement laid on the Table of the House. [*Placed in Library. See No. LT-3705(ii)/64.*]

(c) A statement indicating the aid given to societies, State-wise, during the year 1963-64 is laid on the Table of the House. [*Placed in Library. See No. LT-3705(iii)/64.*]

Bifurcation of Multi-Member Constituencies

1699. Shri Kolla Venkaiah: Will the Minister of **Law** be pleased to state:

(a) whether any representations have been made to Government against the bifurcation of multi-member constituencies into single-member and double-member constituencies for the election to the upper Houses in States which was done in 1961; and

(b) if so, the action taken in the matter?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) and (b). Yes, Sir; two representations were received after the Council Constituencies Amendment Orders were issued by the President and one just before they were issued. As the point of view expressed by the representationists was already considered by the Government, no action was considered necessary on these representations.

Legislation for Juvenile Courts and Illegitimate Children

1700. Shri D. N. Tiwary: Will the Minister of **Social Security** be pleased to state:

(a) whether Government's attention has been drawn to the Resolutions adopted by the convention of the International Federation of the Women Lawyers in respect of setting up of children's courts and making laws about illegitimate children; and